

ITEM NO.41

COURT NO.3

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 8454/2022

(Arising out of impugned final judgment and order dated 29-03-2022 in WP No. 30587/2021 passed by the High Court for the State of Telangana at Hyderabad)

SRIRAM GANGAJAMUNA & ORS.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68747/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 11277/2022 (XII-A)

Diary No(s). 17678/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.96458/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96457/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 10508/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.83986/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10504/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.83974/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11276/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.89261/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 15182/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.109847/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109845/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.109846/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 19735/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No. 131650/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Gopal Sankaranarayanan, Sr. Adv.  
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For Respondent(s)

M/S. Venkat Palwai Law Associates, AOR  
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Mr. Prashant Kumar Tyagi, Adv.  
Mr. P Srinivas Reddy, Adv.  
Mr. Vinayak Goel, Adv.  
  
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Mr. Sanjay Jain, A.S.G.  
Mrs. Aishwarya Bhati, A.S.G.  
Mr. Padmesh Mishra, Adv.  
Mr. Anukalp Jain, Adv.  
Mr. Ashutosh Gadhe, Adv.  
Mr. B K Satija, Adv.  
Mr. Kanu Agarwal, Adv.  
Mr. Rajan Kumar Chourasia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I. A. No. 123554/2022

Heard learned counsel.

We only clarify that the order of status quo dated 27.07.2022 will not stand in the way of applications made by respondent-State for approval of the revised DPR which

involves consumption of three TMC per day being considered by the Godawari River Management Board or any other competent authority strictly in accordance with law.

We further make it clear that any decision will be subject to further orders of this Court.

We also make it clear that the order of status quo will not stand in the way of the respondent-State offering compensation to owners of land who are willing to accept it.

**(NIDHI AHUJA)**  
AR-cum-PS

**(RENU KAPOOR)**  
ASSISTANT REGISTRAR